

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00816/2017

Dated Tuesday the 13th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Mrs. Mamatha Nair,
W/o Venugopal Nair,
Aged about 52 years / Female,
Working as Lower Division Clerk (LDC),
Petroleum and Explosives Safety Organization (PESO),
Vellore Sub Circle,
Vellore 632006.
Residing at
Plot No. 18,
Balaji Nagar, Kangeyanallure Road,
Katpadi, Vellore.Applicant

By Advocate M/s. K. N. Selvabharathi

Vs

1. Union of India rep by
Chief Controller of Explosives,
Petroleum and Explosives Safety Organization (PESO),
(Formerly Department of Explosives),
A Block, 5th floor, CGO complex,
Seminary Hills, CGO Complex, Nagpur,
Maharashtra 440006.
2. Joint Chief Controller of Explosives,
Petroleum and Explosives Safety Organization,
A & D wing, Block 1-8, 2nd floor,
Shastri Bhawan, No. 26, Haddows Road,
Nungambakkam, Chennai 600006.
3. Controller of Explosives,
Petroleum and Explosives Safety Organization,
No. 5, 2nd East Main Road, Gandhi Nagar,
Katpadi, Vellore.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. Quash the impugned order No. A1220154/2016-Exp/R.4(1)51/CC27/2017, dated 02.06.2017 issued by the 1st respondent as illegal, malafide, arbitrary and contrary to law and

ii. Consequently direct the respondents to consider the applicant representation dated 25.04.2017 and 28.04.2017 without prejudice to applicant and malafide intention,

iii. and pass such other order or further orders or relief as this Hon'ble Tribunal deemed fit and proper in the facts and circumstances of the case in favour of the applicant and against the respondent and thus render justice.”

2. This matter was not listed for hearing today, however, at the request of learned counsel for applicant, the OA records were called for. Learned counsel for the applicant submits that the applicant has joined at Sivakasi to where she was posted after transfer from Vellore. Learned counsel for the applicant submits that the applicant wished to withdraw this OA. He has also made an endorsement in the OA records to this effect.

3. Learned counsel for the respondents has no objection to the same.

4. In view of the above, OA is dismissed as withdrawn.

**(B. Bhamathi)
Member(A)
13.03.2018**

SKSI